NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP NO. 35/2014
RT NO.37/Chd/Pb/2017

Date: 23.03.2017

Coram: Hon'ble Justice R.P. Nagrath, Member(Judicial)

Gobind Enterprises ...Petitioner.

Versus

B.K. Coated Board Ltd. ...Respondent

Present: Mr. Rakesh Bhatia, Advocate for petitioner.
None for respondent.

ORDER

R.P.Nagrath, J., (Oral):

Learned counsel for petitioner seeks and permitted to withdraw the instant petition with liberty to avail of appropriate alternate remedy or to file a suit for recovery along with application under Section 5 read with Section 14 of the Limitation Act, 1963 for condonation of delay, if so advised.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

March 23, 2017
arora